



TELANGANA HIGH COURT ADVOCATES' ASSOCIATION

Regd No. 510 of 2015

High Court Buildings, Hyderabad - 500 066. Ph: 040-24412019, Library: 040-24520197

E-mail : telanganahcaa@gmail.com Website: tshcaa.org

PRESIDENT

SRI T. SURYA KARAN REDDY

M: 9848021385

VICE PRESIDENT

SRI S. CHALAPATHI RAO

M: 9848811251

SECRETARIES

SRI RAJINIKANTH REDDY TERA

M: 9440266961

SRI SUDARSHAN MALUGARI

M: 9848039035

JOINT SECRETARY

SRI MADHUSUDHAN REDDY GUDI

M: 9848481529

TREASURER

SRI P. SHRAVAN KUMAR GOUD

M: 9000004121

SPORTS & CULTURAL SECRETARY

SRI KHAJA VIZARATH ALI

M: 9849610342

EXECUTIVE COMMITTEE MEMBERS

SRI M.A. MUJEEB

M: 9394800442

SMT. G. JAYA REDDY

M: 9966828783

SMT. R. MADHAVI LATHA

M: 9247717254

SRI NAVEEN KUMAR RAPOLU

M: 9912983197

SMT. SUNITHA JONNALAGADDA

M: 9441363825

SMT. SHARADA BODIGALA

M: 9948845147

SRI KAMESHWAR RAO AKULA

M: 9290921498

Date: 03-09-2019,

Telangana High Court Advocates' Association has convened an Extraordinary General Body Meeting on **03.09.2019** at **1.30P.M.**, in the Association Hall, the General Body unanimously resolved as under:-

RESOLUTIONS

1. It is unanimously resolved to request the Supreme Court collegium to recall their resolution dated 28.08.2019 in transferring the Hon'ble Sri Justice P.V. Sanjay Kumar to Punjab & Haryana High Court and further consider his elevation as Chief Justice to any appropriate High Court.
2. It is unanimously resolved by the members of this Association to abstain the Court work with immediate effect i.e., from 03.09.2019 to 07.09.2019.
3. It is unanimously resolved to request all the Presidents of District Courts, Subordinate Courts and their Association members to abstain work from 04.09.2019 to 07.09.2019.
4. It is unanimously resolved that a delegation of Executive Committee along with learned Senior Advocates to represent the issue before the Hon'ble Chief Justice of India and Hon'ble Collegium Judges, Hon'ble President of India, Hon'ble Prime Minister of India and the Hon'ble Minister for Law and Justice including the Hon'ble Chief Justice, High Court for the State of Telangana.

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5. It is unanimously resolved to file a Public Interest Litigation before the Hon'ble Supreme Court of India in respect of framing of guidelines with regard to appointment of Judges, elevation of Chief Justice of Hon'ble High Courts, elevation to Supreme Court and transfer of Judges.

6. It is unanimously resolved to request the Hon'ble Supreme Court collegium that no judge shall be transferred from any other High Court to the High Court for the State of Telangana till all the existing vacancies are filled up.


Secretary